

23 AM

1

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

(THROUGH VIDEO CONFERENCING)

Recall Application 332/00009/2021
In

Original Application No. 332/00225/2020(D)

(Smt. Anupam Madan Vs. K.V. S. & Others)

Serial No. 6.

Dated: 24.02.2020

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

For Applicant: Shri Dinesh Kumar Tandon

For Respondents: Ms. Pushpila Bisht.

At the outset, Shri Dinesh Kumar Tandon, learned counsel for the applicant, informed the Court that in compliance of the orders of this Tribunal dated 3rd December, 2020, the applicant had preferred a representation dated 11.12.2020 to the respondents. However, the respondents had recently, vide order dated 04.02.2021, rejected the said representation. In the circumstances, he prayed that the order dated 03.12.2020, be recalled only to the extent of stating that the matter stands disposed of and heard afresh.

2. Per contra, Ms. Pushpila Bisht, learned counsel for the respondents, contended that since the final orders passed by this Tribunal in O.A. No. 225/2020 on 3.12.2020 have already been complied with as per applicant counsel's own admission, this Court is now effectively functus officio in the matter and there is no scope for recall of the order in question. She argued that the application for this had become infructuous.



AS

3. Given the above mentioned circumstances, I find that the application for recall of the order dated 3.12.2020 in O.A. No. 225/2020 has become infructuous as a result of the compliance of the same by the respondents.

4. Accordingly, the recall application No. 9/2021 is rejected. It is however made clear that the applicant is at liberty to challenge the order dated 4.2.2021.


(A. MUKHOPADHAYA)
MEMBER (A)

vidya

